

# हरियाणा विधान सभा

की

## कार्यवाही

9 मार्च, 2007

खण्ड-1, ग्रंथ-1

अधिकृत विवरण



विषय सूची

शुक्रवार, 9 मार्च, 2007

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## हरियाणा विधान सभा

शुक्रवार, 9 मार्च, 2007

विधान सभा की बैठक, हरियाणा विधान सभा हाल, विधान भवन, सैक्टर-1, चण्डीगढ़ में बाद दोपहर 15.40 बजे हुई। अध्यक्ष (श्री रघुवीर सिंह कादियान) ने अध्यक्षता की।

### राज्यपाल का अभिभाषण

(सदन की मेज पर रखी गई प्रति)

**Mr. Speaker:** Hon'ble members, in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, I have to report that the Governor was pleased to address the Haryana Legislative Assembly today i.e 9th March, 2007 at 2.00 P.M. under Article 176(1) of the Constitution of India.

A copy of the address is laid on the Table of the House.

### **Mr. Speaker and Hon'ble Members,**

It gives me immense pleasure to welcome you to the first Session of the Haryana Vidhan Sabha in the year 2007. I extend to all of you my best wishes for a fruitful completion of the budgetary and other legislative business that lies ahead.

2. Only a couple of weeks back there was a ghastly act of terrorist attack in Samjhauta Express near Panipat in which 68 persons lost their lives. Such acts of cowardice must be condemned by one and all. I would like to express my heartfelt condolence for the innocent victims of this tragedy. I would also like to place on record my appreciation for the humanitarian cooperation and help rendered by the people of the surrounding areas as also the promptness shown by the State Government in relief and rescue operations.

3. Two years back, I had outlined the major thrust areas of my Government. These included: a resolve to provide transparent and corruption free administration; rule of law; a conducive environment for development with human dignity; development of physical and social infrastructure; focused attention on agriculture and allied activities; proper development of both urban and rural areas; creation of job opportunities etc. I am glad to note that the policies and programmes that my Government is pursuing continue to be inspired by these concerns. All its endeavours are aimed at taking the State forward and eventually transform it into Number One State in the country.

4. I am happy to inform the august House that the Government has achieved the difficult task of containing revenue and fiscal deficits without compromising on the need to expand Government expenditure for the development of critical sectors. This has been achieved through economy measures to curtail non-critical expenditure, additional resource generation measures, improvements in tax collection efficiency and increased allocations for plan expenditure. Against an approved outlay of Rs. 3300 crores for the Annual Plan 2006-07, my Government is poised to achieve an all time rise in expenditure level of over Rs.4000 crores. With justifiable confidence borne out of this remarkable performance, Government has got the approval of the Planning Commission of India for an outlay of Rs. 35,000 crores for the Eleventh Five Year Plan period of 2007-12. The Annual Plan outlay for the year 2007-08 is Rs. 5300 crores which is more than forty percent of the actual expenditure during the entire Tenth Plan period. This is a quantum jump, nearly two and a half times increase over the actual expenditure during 2004-05.

#### **Agriculture & Allied Activities**

5. It is gratifying to note that the efforts of my Government in agriculture sector have yielded good results. The productivity of major kharif crops has registered substantial increase in this year. The foodgrains production of 44.98 lakh metric tons has been the highest so far. The Government has launched a major drive to reverse the last six years' trend of continuous decline in the productivity of wheat. The hardworking farmers of the State have also responded very well to the initiatives of Government especially in respect of early sowing of wheat and for the treatment of seed before sowing.

6. My Government has fixed State Advised Price of early, mid and late maturing varieties of sugarcane at Rs. 138/-, Rs. 128/- and Rs.126/- per qtl. respectively, during the current season. This is the highest price of sugarcane in the country. In order to reduce the ever increasing cost of inputs, the Government has brought down the electricity tariff on Horticulture and Fisheries by 50%. The area under horticulture crops has increased. Special commodity hubs and post-harvest management facilities are being created in fifteen fruit and vegetable markets. Government is also providing subsidy on premium to small and marginal farmers under the pilot scheme of wheat insurance.

7. My Government is implementing programmes of control of foot-and-mouth-disease, extended breeding facilities and for opening of veterinary dispensaries in Gaushalas. A new Livestock Insurance Scheme is being implemented on pilot basis with 50% share from Government of India and 25% share of State Government in Bhiwani, Hisar, Jhajjar, Jind and Rohtak districts benefiting about 1.20 lakh families and providing self employment to about 400 youths. An area of 10532 hectares was brought under fish culture. Concerted efforts are being made to use suitable technologies for utilization of underground saline water, sewage and water logged areas into economically viable fish and prawn culture units.

8. The forest cover in the State, as assessed by Forest Survey of India, has steadily increased from 2.18% in 1999 to 3.43% in 2003. Together with tree cover due to expansion of agro-forestry, the total forest and tree cover in the State is 6.63%. The Forest Department envisages increasing the forest and tree cover in the State to 10% by 2010. Haryana Forest Policy was put in place in November, 2006. The Policy gives thrust to afforestation for environmental stability, agro-forestry to increase tree cover, joint forest management by people's participation, especially women in forestry activities, development of eco-tourism, medicinal plants and timber markets.

9. Some of the provisions of the Haryana State Cooperative Societies Act, 1984 had become the basis of undue harassment to the persons who were unable to repay the cooperative loans. In order to uphold the dignity of poor people who are unable to pay their debt and with a view to removing grounds for such harassment, the Government has amended the Act to delete the relevant provision under which the borrower could be arrested for non-payment of dues. To make credit more affordable, the rate of interest on agriculture loans has been reduced from 10% to 7% with effect from 1.4.2006. To provide remunerative prices to the farmers, Hafed made a record procurement of 4.62 lakh metric tons of mustard seed during Rabi, 2006. This agency is duly geared up to fully protect the interests of farmers during Rabi, 2007 as well. Further, to increase the productivity of sugarcane, a Cane Development Plan of Rs. 26.56 crores has been prepared for the year 2007-08.

10. To reduce the indebtedness of the farmers, rural artisans and petty shopkeepers including members of SC/BC who have taken loan from Primary Agriculture Cooperative Societies and were not in a position to pay the debt on 31.3.2006, their total interest on loan will be waived off if they clear their principal amount liability by 30.6.2007. My Government has accepted the recommendations of the Vaidyanathan Committee under which short term cooperative credit structure in the State is expected to receive financial assistance amounting to Rs. 360.95 crores on account of accumulated losses of cooperative credit structure. The State Government felt the need to streamline the functioning of the PACS (Mini Banks) and the Marketing Societies to exploit the maximum potential available. As many as 2433 PACS and 76 Marketing Societies which were very weak and non-viable have been amalgamated into about 600 Primary Agriculture Cooperative Societies to provide a single window facility like credit, marketing, processing, grading and packaging facilities to the farmers. The Debt Conciliation Boards have been revived and reconstituted.

11. Milk procurement by the Cooperative Milk Societies has touched an all time high of 7.5 lakh litres per day. Under the newly introduced White Card Scheme, financial assistance of Rs. 12 crores has been provided to milk producers for purchase of milch animals. Women Cooperative Societies are being given special attention and their number has increased from 650 to 950. Besides, a number of new dairy products have been launched by the Haryana Dairy Development Cooperative Federation so as to compete in the open market.

12. My Government is committed to ensure that consumers, particularly BPL families, get essential commodities like wheat, sugar and kerosene at affordable prices in the State through the Public Distribution System. In order to collect timely and reliable data regarding foodgrain stocks in the Central Pool, the Government has signed an MOU with the FCI under integrated system of foodgrains management so as to connect 174 locations of the State on-line.

### **Irrigation**

13. My Government reiterates its firm commitment to get Haryana's complete share in the Ravi-Beas waters through the Sutlej-Yamuna-Link Canal. Concerted efforts are being made to have the matter decided expeditiously. The Government is determined to protect the legitimate rights of the State and its people in this regard.

14. My Government attaches high priority to Irrigation Sector. In order to ensure equitable distribution of available water and to provide irrigation water to the water starved southern areas of the State, a new canal linking Bhakra Main Line with Hansi Branch and Butana Branch is being constructed at a cost of Rs. 350 crores. This 109 kilometre long canal will carry 2000 cusecs of water to the needy areas. The canal is likely to be completed by the end of this year. The long awaited Shahbad-Dadupur Nalvi canal has been taken up at a cost of Rs. 267 crores for a head capacity of 590 cusecs. This canal and its distribution system measuring 375 kilometres, will provide irrigation and recharge facilities to 92532 hectares in Yamunanagar, Ambala and Kurukshetra districts. Work on this canal is in full swing.

15. New initiatives for prevention of floods, recharge of ground water and improvement in irrigation facilities are being taken. These include the Ambala Irrigation Scheme of Rs. 295 crores, which has already been posed to the Central Water Commission; the Mewat Canal costing Rs. 326 crores; the NCR Water Supply Channel costing Rs. 225 crores with 500 cusecs capacity for drinking water; and low height dams on river Ghaggar costing Rs. 215 crores. Several comprehensive projects for restoration and development of dying water bodies like Kotla Lake in Mewat, Bibipur Lake in Kurukshetra and Otta Lake in Sirsa have been planned at an estimated cost of Rs. 188 crores.

### **Power**

16. My Government is committed to increasing the generation of electricity in the State and to supply quality power to consumers of all categories by strengthening transmission and distribution networks. During the 11th Five Year Plan, the Government intends to spend Rs. 6180 crores on expanding the transmission network and Rs. 5854 crores on refurbishing the distribution network. To improve the transmission and distribution network, 36 new sub-stations were set up, capacity of 124 sub-stations augmented, 19719 new transformers were installed and 834 km long new transmission lines laid during the last two years. Several initiatives like separation of feeders, high voltage distribution system, augmentation of MVA capacity of existing transformers,

relocation of consumer meters etc. are in progress to improve performance at the distribution end. Schemes worth Rs. 82.19 crores are being implemented under the Rajiv Gandhi Gramin Vidyutikaran Yojna to improve rural connectivity.

17. Hon'ble members are well aware that power shortage is a legacy of the past. Unfortunately, adequate investment in power sector was not made to cope with the ever increasing demand of power. At present, the State has 4051 MW of generation capacity and on an average 715 lakh units of electricity are being supplied to consumers daily. This demand is expected to double in the next five years. To meet this, my Government has taken initiatives to enhance generation capacity in the State sector as well as in the private sector. During the coming three years, the Government plans to increase the installed capacity of electricity generation by 5000 MW so as to bridge the gap between demand and supply. Work on 600 MW Thermal Power Plant at Yamunanagar is in full swing. The first unit of 300 MW of this plant will become operational by the end of this year, and the second unit by March, 2008. Work has also started on the 1200 MW Thermal Plant at Hisar and will be completed in around 36 months. Another coal based Thermal Power Plant of 1200 MW capacity is planned to be installed in the private sector in District Jhajjar. Besides, the National Thermal Power Corporation will establish a 1500 MW power plant in Haryana as a joint venture, of which 750 MW will be available to the State. In addition, purchase of 3836 MW electricity has been formalized. On the renewable energy front, 30 MOUs have been signed for generating 698 MW of power in the private sector with an investment of about Rs. 3300 crores through biomass, small hydel and wind energy.

#### **Industries, Labour and Employment**

18. Haryana today has emerged as the most preferred destination, thanks to the investor-friendly policies, better law and order situation and quality infrastructure available in the State. During the last two years, investment to the tune of Rs. 22,000 crores has been made and investment of Rs. 53000 crores is in the pipeline. During this period, the State has also received Foreign Direct Investment to the tune of Rs. 1499 crores as against the total FDI of Rs. 8100 crores received in the State since its inception. The State has received maximum number of applications for setting up of Special Economic Zones and out of these applications, 49 SEZs have been accorded approval in principle by Government of India. These SEZs would entail an investment of more than Rs. 1,75,000 crores and an employment potential of about 20 lakh persons. A petro-chemical hub in 4000 acres with an investment of Rs. 15000 crores for down-stream industries of Panipat Refinery, jointly with Indian Oil Corporation limited is being developed by HSIDC. This would provide employment to more than 30000 persons.

19. The State Government is heading towards new horizons of industrial growth. In the State, there are 1290 large and medium units and about 80000 small scale units. The recent visit of a delegation to Europe generated a firm commitment for investment of more than Rs. 12000 crores from some of the

renowned European companies. The State Government has planned to develop economic hubs all along the Kundli-Manesar-Palwal expressway and also at strategic locations all over the State. Setting up of four new Industrial Model Townships at Faridabad, Rohtak, Jagadhri and Kharkhoda has been initiated.

20. The Labour Department has taken a number of steps to maintain harmonious industrial relations in the State and has simplified processes and procedures. For the welfare of building and other construction workers, a welfare board has been set up during this year.

21. My Government has initiated a new scheme called "Unemployment Allowance for the Educated Unemployed 2005". In order to cater to the growing demand for skilled and unskilled manpower, technicians, I.T. professionals, engineers and doctors in foreign countries, Government has established an "Overseas Placement Bureau" at Panchkula, which is duly authorized and registered as a recruiting agent from the Ministry of Overseas Indian Affairs.

22. The welfare of labour force is one of the priorities of the Government. The minimum wages of unskilled workers have recently been revised to Rs. 3510/- per month, which is the highest minimum wage rate in the country. The minimum wages for other categories have also been increased.

#### **Information Technology**

23. The recently announced policy for Technology Parks provides considerable flexibility for setting up of Technology Parks and I.T. Corridors. Gurgaon has emerged as the most preferred destination for entrepreneurs to invest in I.T., ITES and BPO sectors. Other areas in the National Capital Region, Kundli-Palwal-Manesar Expressway, Gurgaon-Manesar and Faridabad with Mega I.T. Hubs are being developed. In order to improve public service delivery in various fields such as Revenue, Transport, Excise & Taxation, Education, Finance etc. my Government is introducing e-governance by setting up Common Service Centres. State Wide Area Network (SWAN) is being established to achieve connectivity between offices of Government at State, District and Block Head-Quarters.

24. Kalpana Chawla Memorial Planetarium is nearing completion at Kurukshetra.

#### **Excise & Taxation**

25. My Government is committed to provide a trade-friendly tax structure in the overall interest of consumers, manufacturers and trading community. In order to integrate the economy of Haryana with the national economy, the Government has broadly adopted the tax rates on various commodities as per the recommendations of the Empowered Committee of State Finance Ministers set up by the Central Government.

26. The increase in the price of petrol and diesel in June, 2006 was exempted from VAT by the State Government. Besides, the amount of bonus

paid to farmers on wheat for marketing season (2006-07) was also exempted from payment of tax. This entails a relief of Rs. 135 crores to the general public. The new Excise Policy has yielded positive results. Accordingly, the Government has resolved to continue with the same policy framework during the year 2007-08 too. Under this, the retail licence outlets (vends) for liquor are allotted by draw of lots instead of public auction. This is a major improvement on the policy hitherto followed in the State. The new system has eliminated cartel formation and brought about much desired transparency in the trade. It also affords a level playing field to the new entrants to the trade.

### **Revenue**

27. The land revenue administration is an important area affecting people at large. A number of steps have been taken to improve systems and streamline procedures. The registration work and record of rights has been computerized. My Government has reviewed the functioning of the pre-audit system for registration of documents. Since the system was proving counter-productive and causing delays, it has been dispensed with.

28. The interests of farmers are supreme to my Government. The State Government has revised the relief norms to adequately compensate the farmers for failure of crops and loss of life and property on account of natural calamities. Today, the State relief norms are higher than the relief norms of Government of India and cover a much wider range of eventualities. Hon'ble Members, the State received much awaited rains in the last month. However, certain parts in the State were also adversely affected by hailstorm. The Government has already ordered a special Girdwari to assess the damage to crops in all the affected villages and compensation would be promptly paid as per revised norms. The age-old institution of Lambardars had become dysfunctional. In order to revive and restore the prestige of this vital institution, the Government has decided to pay an honorarium of Rs.500/- per month to every Lambardar in the State besides issuing an Identity Card. The Government has also enhanced the honorarium of Chowkidars from Rs.400/- to Rs. 1000/- per month besides granting Rs.1000/- for uniform and Rs. 250/- for cane and battery per annum.

29. Recognising the importance of elected representatives at grass-root level, my Government has decided to pay a monthly honorarium to the office bearers of the Panchayati Raj Institutions and Local Bodies.

### **Education**

30. My Government is fully committed to provide quality education to all. While access has been significantly improved at the Elementary Education level, the facilities at Secondary and Higher Education levels are also being strengthened. An innovative scheme of EDUSAT for providing uniform quality education to schools/colleges located in remote areas has been started. Semesterization has been introduced to ensure regularity of studies and to ensure a comprehensive and continuous evaluation and reduction of stress on children. Model schools are also being set up in each district. Several new schemes have



been initiated for providing incentives for improving education of girls and children belonging to weaker sections. Opening of a Women's University, enactment of Haryana Private University Act, 2006 to facilitate private investment, setting up of Rajiv Gandhi Education City and establishment of Post Graduate Regional Centres at Mirpur and Jind are the major initiatives in the area of higher education.

31. During the financial year 2005-06, my Government provided a huge leap of fifty percent in the plan budget for education, taking the total to Rs. 2180.69 crores. This has been further raised to Rs. 2432.89 crores for the year 2006-07. The plan expenditure of Rs.100 crores, under the mission 'Education for All', undertaken during 2004-05, was doubled to Rs. 200 crores for 2005-06. This amount has been further enhanced by 85% for 2006-07, taking it to Rs. 365 crores.

32. Technical manpower is an essential input for promotion of trade and industry. Therefore, Government's aim is to promote technical education in the State for producing qualified engineers, doctors, technicians, managers for industry, trade and commerce. My Government is laying special emphasis on technical and computer education, so that the youth of Haryana is able to stay competitive in the international arena. To promote technical education the Government has made a budget allocation of Rs. 90 crores for the year 2006-07. The number of seats in technical institutes has been increased to 33000. My Government has set an ambitious target of producing trained manpower of the order of 1.5 lakh persons by the end of the 11th Five Year Plan. In the quest of providing superior technical education to students, the status of Chhotu Ram Engineering College, Murthal has been upgraded to Deenbandhu Chhotu Ram University of Science and Technology. The Government has also brought about necessary changes in the syllabi pertaining to technical and computer disciplines.

33. The Department of Industrial Training & Vocational Education is catering to the requirement of skilled manpower through a network of 48 ITIs, 31 ITI (women) and 107 Vocational Education Institutes. The training of women for self employment as well as for other employment avenues in the industry has been taken up on priority.

34. In order to enhance the employability of our youth, the training facilities in ITIs have been revamped in collaboration with private industry and new and upcoming trades have been introduced. Some of the major industrial houses have come forward by opening their industrial training centres.

### **Sports**

35. Hon'ble Members, my Government is determined to develop sports infrastructure, especially in rural areas in a big way. Block level rural stadia are being constructed in 139 villages spread all over the State. A multipurpose hall, equipped with necessary sports equipment will be constructed in each stadium. Our sport persons have brought laurels to the State by winning medals in prestigious tournaments like Commonwealth and Asian games. Their glorious performance has been duly recognized by the State Government during the year

2005-06, and an amount of Rs.1.48 crores was disbursed as cash awards to such outstanding sports persons. An amount of Rs. 1.55 crores is likely to be given as award money during the current year. Apart from granting them award ruoney, the State Government has decided to develop the villages of their origin into Model villages. To further encourage outstanding sports persons, 3% of total posts in the cadre of Sub-Inspectors & Inspectors in the Police Department will be reserved for them.

### **Rural Development**

36. My government is implementing various poverty alleviation programmes. These include Swarnjayanti Gram Swarozgar Yojna, Sampurna Gram Rozgar Yojna, Indira Aawaas Yojna and National Rural Employment Guarantee Scheme. A major initiative of the Government is to develop Model Villages in the State. Besides, around 1300 villages are being taken up for constructing cement concrete streets. Repair of school buildings, chaupals for scheduled castes and veterinary hospitals is also being undertaken with the help of Haryana Rural Development Fund.

37. My Government is committed to strengthening the Panchayati Raj Institutions. Accordingly, the panchayats can now execute works up to Rs. 3 lakh under different schemes. Another significant decision of my Government is to set up the Haryana Rural Development Authority. This organization will be responsible for development of villages in a planned manner and on the pattern of development in urban areas by Haryana Urban Development Authority.

38. A large number of representations were received from the public questioning the correctness of the BPL list. Therefore, in order to redress their grievance, Government has ordered a fresh survey of BPL families. The fresh exercise will be totally fair, transparent and completed in about three months period.

### **Urban Development**

39. My Government is committed to the planned development of Urban areas. In order to improve the civic facilities, Government has sanctioned Rs. 277 crores to Municipal bodies in the financial year 2006-07. Out of the 8 Municipal Committees abolished by the previous Government, 7 have been revived on the persistent demand of public. Under the Jawahar Lal Nehru National Urban Renewal Mission, an amount of Rs. 2679.11 crores has been earmarked for development of infrastructure in Faridabad. The Government also plans to build 3248 houses under the Mission at an estimated cost of Rs. 68.59 crores. In order to address the housing needs of urban poor and slum dwellers HUDA has launched a scheme called "Ashiana" dovetailing the same with Integrated Housing and Slum Development Programme of the Government of India. The scheme under this project consisting of 1824 dwelling units has been sanctioned at a cost of Rs. 42.20 crores in the first phase of the total project of 8000 dwelling units in

Panchkula City. This will help a number of homeless families. In order to identify infrastructural gaps in municipal areas, the Urban Local Bodies Department has decided to prepare City Development Plans of all the towns in the State.

40. Hon'ble members would recall that in my address to the Vidhan Sabha in January 2006, I had mentioned that the Government was vigorously pursuing the Metro Rail Link Project from Delhi to Gurgaon. I am indeed very happy to inform the House that the Government has decided to implement this prestigious project and work has already commenced on the project. It is likely to become operational by 2010. Detailed Project Reports regarding Metro extension to Faridabad and Bahadurgarh are likely to be finalized in the near future.

#### **PWD (B&R)**

41. Roads and bridges are key infrastructure for overall development of the State. Quality roads impact growth of almost all sectors of economy be it agriculture, manufacturing, services, health, education or transport. Having achieved 100% connectivity in villages long back, the focus of Government is on upgrading the road infrastructure by way of widening and strengthening the roads besides replacement of weak bridges. Emphasis is also on making road travel more efficient and safe by constructing road over bridges at critical junctions. As a result of persistent follow up of my Government, several national highways passing through the State are being upgraded. The Elevated Highway at Panipat is being constructed at a fast pace. All flyovers in Haryana portion of Delhi-Gurgaon section of NH-8 have been opened to traffic, which has provided tremendous relief to the public. The work of four-laning of Ambala-Zirakpur-Parwanoo section of NH-22, including by-passes to Pinjore and Kalka, has been awarded. Six/four-laning of Bahadurgarh to Hisar section of NH-10 has been approved. The bids have already been invited for Bahadurgarh to Rohtak section, including by-pass for Rohtak city. The State government is actively pursuing with Government of India for taking up the construction of elevated highway at Badarpur. The Government of India has also approved four-laning of NH-71A between Panipat and Rohtak and NH-71 between Rohtak and Bawal. Portions of NH-1, NH-2 and NH-8 passing through Haryana would also be widened.

42. With a view to strengthening the secondary road network in the State, my Government has decided to upgrade the State roads in a phased manner. In view of growing industrialization and urbanization, the Public Works Department has also prepared a scheme for improving road network in the National Capital Region for which financial assistance from NCR Planning Board would be taken. I am glad to note that 4,580 km. length of roads has been improved/ repaired. Special repair of 442 kilometre of State Highways at a cost of Rs. 67.85 crores under Twelfth Finance Commission (TFC) Grant is being carried out. Under Bharat Nirman Programme, 312 Km. rural roads have been upgraded and a sum of about Rs. 100 crores has been spent so far and the work is in progress on 755 kms. of rural roads at an estimated cost of Rs.260 crores. These works are likely

to be completed next year. Two road over bridges (ROBs) have been completed and 15 are under construction, which are expected to be completed during 2007-08. Besides, 17 more new ROBs would be taken up for construction.

43. My Government has decided to lay special emphasis on repair and maintenance of government buildings. For this purpose, government has launched a Total Renovation Programme, which aims at carrying out all types of repairs. Specifications for buildings are also being revised to improve aesthetics and working environment.

#### **PWD (Water Supply & Sanitation)**

44. Government accords top priority to provide clean drinking water to people. The State already enjoys the distinction of providing clean drinking water to all villages and towns. Efforts are on to further augment the supply all across the State. To take care of the chronic water shortage in Mewat area, Rajiv Gandhi Potable Water Augmentation Scheme, at a cost of Rs 206 crores is being implemented. A new scheme namely, Indira Gandhi Drinking Water Scheme has been launched in November, 2006, which will provide individual water connections to eight lakh Scheduled Caste households in rural and urban areas. This facility would be provided free of cost and would entail an expenditure of Rs. 340 crores. It will comprise a tap, 200 litre water tank and a supply connection from the main line.

#### **Health**

45. Health for all, especially the poor and the vulnerable sections of population, is one of the thrust areas of my Government. A multi-pronged strategy with focus on safe institutional deliveries by operationalizing delivery huts, improved immunization coverage and providing skilled birth attendance has resulted in reduction in maternal and infant mortality rates. The institutional delivery for BPL families is being promoted under Janani Suraksha Yojna by providing free medical services and financial assistance. Multi-speciality Health Camps are being organized in Mewat to improve health status of the people in addition to the filling up of vacancies of medical and para-medical personnel and provision of referral ambulance support. There has been an added emphasis on efficient implementation of National Health Programme with special focus on school health check up and prevention of anemia in school children.

46. The institutional platform of Village Health and Sanitation Committees, Swasthya Kalyan Samities and Panchayati Raj Institution Committees at various levels is providing a rare opportunity for convergence of action on all determinants of health. Introduction of nearly 7000 trained Accredited Social Health Activist (ASHA) is expected to result in improved access to the health services by rural population.

47. Under the Reproductive Child Health Programme (Phase II), the positioning of additional second ANM in all existing Sub-Centres will further

strengthen the health services in rural areas. The primary health services shall be further expanded by opening new Sub-Centres. Pt. Bbagwat Dayal Sharma Post Graduate Institute of Medical Science, Rohtak has been declared as a Centre of Excellence. To improve and strengthen the tertiary health services, Super Speciality of Pulmonary and Critical Care Medicine has been sanctioned. Regional Institute of Ophthalmology is being established with assistance from Government of India.

### **Social Sector**

48. My Government is convinced that true progress can be measured only by the quantum of gains that are reaped by women, children, youth, ex-servicemen and disadvantaged sections of society. It is implementing various schemes for the overall development of women and children. Supplementary nutrition is now being provided through Self Help Groups with effect from 1<sup>st</sup> January this year. It would result in income generation for over 75000 women in the State. Haryana Government is the first State where per day norms of nutrition have been increased from Rs.2 to Rs.3 per child and from Rs.2.50 to Rs.5 per mother and adolescent girl beneficiaries. Eradication of malnutrition among children and adolescent girls is one of the top priorities.

49. New initiatives taken by my Government include constituting a sub-committee of women under Panchayati Raj System in each village comprising all women panches, educated adolescent girls, representatives of Mahila Mandals, Self Help Groups, war-widows, social activists and key functionaries of the village. The sub-committee will supervise the implementation of village level schemes like Aanganwaris etc. Nearly one lakh women are likely to be in a decision-making position through this mechanism. The "Saakshar Mahila Samooch", a registered society of educated women in every village, is going to be an important vehicle to generate awareness on key issues of education, literacy, health, nutrition and empowerment of women.

50. A multi-pronged strategy is being adopted to combat the evil of female foeticide. My Government has also started a new scheme of giving awards to three districts showing the maximum improvement in the sex ratio.

51. High priority is given by my Government to providing social security to the aged, widows, destitutes and physically challenged persons. During the year, Rs. 593 crores are provided under the pension scheme. For the first time, eunuchs and midgets have also been included in the pension schemes. Over 16 lakh beneficiaries are covered under all the pension schemes. Employees with disability quotient of 70 per cent or above have been given the benefit of two additional years of service, as the age of their superannuation has been increased to 60 years. Rates for purchase of stationery articles and scholarships for Scheduled Caste and Backward Class students have been enhanced substantially. The rate of interest charged from the loanees by Haryana Scheduled Castes Finance and Development Corporation and Haryana Backward Classes

and Economically Weaker Sections Kalyan Nigam under various schemes has been reduced from 6% to 5% per annum for those who are regular in the repayment of loan.

52. The Government of Haryana holds freedom fighters, servicemen, ex-servicemen and their dependents in high esteem. In recognition of their services, Government has enhanced several financial benefits for each category.

#### **Transport**

53. Haryana Roadways is one of the better run State Road Transport Undertakings in the country. It has a fleet of 3366 buses operated by 20 depots and 17 sub-depots. New bus services have been introduced with advanced technology like 'Saathi', Volvo AC Bus Service, Haryana Gaurav Bus Service and Haryana Uday CNG Bus Service.

54. My Government is keen to implement road safety measures. The Haryana Roadways has been able to steadily bring down the rate of accidents from 0.21 per one lakh kilometre in 1994-95 to 0.08 during 2005-06, although the volume of traffic has increased manifold. The department is running Driver Training Schools for training and certifying new heavy vehicle drivers at Murthal, Karnal, Hisar, Gurgaon and Rohtak. My government is providing free or concessional travel facilities to the deserving sections of society. Improved bus designs, with an eye on passenger comfort, reliability and safety of operations would continue to guide the working of Haryana Roadways without compromising the twin considerations of economy and efficiency.

55. The Law & Order situation during the current year has remained peaceful. My Government has succeeded in instilling a sense of security in the public and made police visible and responsive. There has been a major improvement in detection of offences.

56. My Government is duly concerned with the welfare of its employees. Most of the employees retrenched by the previous Government have been re-employed on humanitarian grounds. The facility of Leave Travel Concession has been restored. All vacant posts including the backlog of SC/BC categories are being filled.

57. My Government has provided an effective, responsive, transparent and clean administration. As a result of the progressive policies of my Government, Haryana will continue to be a front-runner in all spheres of development in the country.

58. Hon'ble members, I am sure that this august House will deliberate on the policies and programmes of my government with all sincerity and give constructive suggestions for implementing the same towards the continuous betterment of the people of Haryana.

I wish you all the best in your deliberations.

**Jai Hind !**

### शोक प्रस्ताव

**Mr. Speaker:** Now, the Chief Minister will make obituary references.

**मुख्यमंत्री (श्री भूपेन्द्र सिंह हुड्डा):** अध्यक्ष महोदय, पिछले अधिवेशन और इस अधिवेशन के बीच में हमारे कई साथी हमें छोड़कर चले गए हैं। इनमें कई राज्य सभा सदस्य, विधान सभा सदस्य, स्वतंत्रता सेनानी और वीर शहीद हैं। इसके अतिरिक्त कई लोग पानीपत की रेल दुर्घटना में भी भारे गये हैं। अध्यक्ष महोदय, उनके शोक प्रस्ताव में सदन के समक्ष प्रस्तुत करता हूँ।

#### श्री सुजान सिंह, भूतपूर्व संसद सदस्य

यह सदन भूतपूर्व संसद सदस्य श्री सुजान सिंह के 8 फरवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 15 फरवरी, 1922 को हुआ। वे 1977 तथा 1978 में राज्य सभा के सदस्य चुने गए। वे 1984-87 के दौरान मालदीव में भारतीय राजदूत भी रहे।

उनके निधन से देश एक अनुभवी सांसद एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

#### श्रीमती सुमित्रा महाजन, संसद सदस्या

यह सदन संसद सदस्या श्रीमती सुमित्रा महाजन के 19 जनवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 8 अगस्त, 1940 को हुआ। वे 2002 में राज्य सभा की सदस्या चुनी गईं। वे अनेक सामाजिक एवं धार्मिक संगठनों से जुड़ी रहीं।

उनके निधन से देश एक योग्य सांसद की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

#### श्री हीरा नन्द आर्य, हरियाणा के भूतपूर्व मंत्री

यह सदन हरियाणा के भूतपूर्व मंत्री श्री हीरा नन्द आर्य के 8 नवम्बर, 2006 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 16 अप्रैल, 1937 को हुआ। वे 1967, 1977, 1982 तथा 1987 में हरियाणा विधान सभा के लिए चुने गये। वे 1967, 1978-79 और 1990 के दौरान मंत्री रहे। वे एक निष्ठावान सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### **ठाकुर बीर सिंह, हरियाणा के भूतपूर्व मंत्री**

यह सदन हरियाणा के भूतपूर्व मंत्री ठाकुर बीर सिंह के 1 जनवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 24 दिसम्बर, 1924 को हुआ। वे 1977 में हरियाणा विधान सभा के लिए चुने गये। वे 1978-82 के दौरान मंत्री रहे। वे एक सक्रिय सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### **श्री देस राज, हरियाणा के भूतपूर्व राज्य मंत्री**

यह सदन हरियाणा के भूतपूर्व राज्य मंत्री श्री देस राज के 31 जनवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 1 जुलाई, 1938 को हुआ। वे 1987 में हरियाणा विधान सभा के लिए चुने गये। वे 1990-91 के दौरान राज्य मंत्री रहे। उन्होंने समाज के कमजोर वर्गों के उत्थान के लिए कार्य किया।

उनके निधन से राज्य एक विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### **श्री रिसाल सिंह, हरियाणा के भूतपूर्व राज्य मंत्री**

यह सदन हरियाणा के भूतपूर्व राज्य मंत्री श्री रिसाल सिंह के 16 जनवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 12 नवम्बर, 1928 को हुआ। वे 1996 तथा 2000 में हरियाणा विधान सभा के लिए चुने गये। वे 2000-2005 के दौरान राज्य मंत्री रहे। उन्होंने हमेशा गरीबों एवं दलितों के उत्थान के लिए कार्य किया।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।



### श्री इन्द्र सिंह मलिक, पैप्सू के भूतपूर्व उप-मंत्री

यह सदन पैप्सू के भूतपूर्व उप-मंत्री श्री इन्द्र सिंह मलिक के 23 फरवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 22 अप्रैल, 1923 को हुआ। वे 1952 में पैप्सू विधान सभा के लिए चुने गये तथा उप-मंत्री रहे। वे पुनः 1962 में संयुक्त पंजाब विधान सभा के सदस्य चुने गये।

उनके निधन से देश एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### मास्टर शिव प्रसाद, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य मास्टर शिव प्रसाद के 27 फरवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 7 जुलाई, 1927 को हुआ। वे 1977, 1982 और 1987 में हरियाणा विधान सभा के लिए चुने गये। वे साक्षी की प्रतिमूर्ति थे।

उनके निधन से राज्य एक अनुभवी विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### श्री बृज लाल गोदारा, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री बृज लाल गोदारा के 19 दिसम्बर, 2006 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 10 दिसम्बर, 1933 को हुआ। वे 1972 में हरियाणा विधान सभा के लिए चुने गये।

उनके निधन से राज्य एक विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### श्री गुलाब सिंह जैन, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री गुलाब सिंह जैन के 9 दिसम्बर, 2006 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 1 जनवरी, 1917 को हुआ। वे 1972 में हरियाणा विधान सभा के लिए चुने गये। वे एक सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### श्री रघुनाथ गोयल, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री रघुनाथ गोयल के 30 अक्टूबर, 2006 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 10 सितम्बर, 1915 को हुआ। वे 1977 में हरियाणा विधान सभा के लिए चुने गये। वे एक सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### श्री मनी राम रूपावास, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री मनी राम रूपावास के 28 फरवरी, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 8 अगस्त, 1922 को हुआ। वे 1991 में हरियाणा विधान सभा के लिए चुने गये। उन्होंने आम आदमी की मलाई के लिए कार्य किया।

उनके निधन से राज्य एक विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### हरियाणा के स्वतन्त्रता सेनानी

यह सदन उन श्रेष्ठ स्वतन्त्रता सेनानियों के निधन पर गहरा शोक प्रकट करता है, जिन्होंने हमारे देश को आजादी दिलाने में अपना बहुमूल्य योगदान दिया। अब एक-एक करके वे हमें छोड़ते जा रहे हैं।

इन महान् स्वतन्त्रता सेनानियों के नाम इस प्रकार हैं :

1. श्री रामजस खोड़, गांव दडबा, जिला सिरसा।
2. श्री सूरजमल राठी, गांव बख्ताखेड़ा, जिला जीन्द।
3. श्री दीप चन्द, गांव झोझूखुर्द, जिला भिवानी।

4. श्री शीश राम, गांव मांडौठी, जिला झज्जर।
5. श्री छोटन सिंह, गांव गद्दी खेड़ी, जिला रोहतक।
6. श्री मक्खन लाल, गांव कारुवास, जिला रेवाड़ी।
7. श्री नेकी राम, गांव गोपी, जिला भिवानी।
8. श्री रामजीलाल, गांव आदमपुर डाढी, जिला भिवानी।
9. श्री भंगतराम, गांव कटेसरा, जिला रोहतक।
10. श्री सरदारा सिंह, गांव खेड़ीबर्फी, जिला हिसार।
11. श्री रणबीर सिंह, गांव बुढपुर, जिला रेवाड़ी।
12. श्री बंता सिंह, गांव नया दीवाना, जिला कुरुक्षेत्र।
13. श्री कृष्ण लाल मनोचा, पानीपत।
14. श्री जय करण सिहाग, गांव चौबारा, जिला फतेहाबाद।
15. श्री देशराज, गांव मदीना, जिला रोहतक।
16. श्री जीया राम, गांव बहरमपुर, जिला रेवाड़ी।
17. श्री श्रीराम, गांव आसरा का माजरा, जिला रेवाड़ी।
18. श्री प्रेम सिंह, रोहतक।
19. श्री मन्वीराम गोदारा, गांव खैरमपुर, जिला हिसार।
20. श्री जीसुखराम, गांव आदमपुर, जिला भिवानी।
21. श्री सरदार सिंह, गांव गिन्दोखर, जिला रिवाड़ी।
22. श्री जगदीश मलिक, रोहतक।
23. श्री सुलतान सिंह, गुडगांव।
24. श्री जगराम, गांव घोषगढ़, जिला गुडगांव।
25. श्री नान्हड सिंह, गांव गोकलगढ़, जिला रेवाड़ी।
26. श्री कर्म सिंह, करनाल।
27. श्री छतर पाल सिंह, गांव फुलवाड़ी, जिला फरीदाबाद।

यह सदन इन महान् स्वतन्त्रता सेनानियों को शत-शत नमन करता है और इनके शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

## हरियाणा के शहीद

यह सदन उन वीर सैनिकों को अपना अश्रुपूर्ण नमन करता है, जिन्होंने हमारी मातृभूमि की एकता और अखण्डता की रक्षा के लिए अदम्य साहस का परिचय देते हुए अपने जीवन का सर्वोच्च बलिदान दिया।

इन महान् शहीदों के नाम इस प्रकार हैं :

1. कर्नल विजय पाल सिवाच, गांव पथरवा, जिला महेन्द्रगढ़।
2. सुबेदार दिलबाग सिंह, गांव राजपुरा मैण, जिला जीन्द।
3. नायब सुबेदार रामफल सैनी, गांव सैनीपुरा, जिला हिसार।
4. नायब सुबेदार भन्नी राम, गांव कुहाड़, जिला भिवानी।
5. लांस नायक सुनील कुमार, गांव मकडौली खुर्द, जिला रोहतक।
6. नायक सलीश कुमार, गांव दिनोद, जिला भिवानी।
7. नायक बिजेन्द्र सिंह, सोनीपत।
8. हवलदार सतबीर सिंह, गांव चेलावास, जिला महेन्द्रगढ़।
9. हवलदार अजीत सिंह, गांव झांसवा, झज्जर।
10. हवलदार जय किशन, झज्जर।
11. हवलदार महादेव, गांव कोटिया, जिला महेन्द्रगढ़।
12. हवलदार सुभाष चन्द्र, गांव बयानी खेड़ा, जिला भिवानी।
13. हलधवार कर्ण सिंह, गांव जसौर खेड़ी, जिला झज्जर।
14. हवलदार जयराम सिंह, गांव झंडौला, जिला कुरुक्षेत्र।
15. सिपाही राम मेहर, गांव बराह खुर्द, जिला जीन्द।
16. सिपाही जसवन्त सिंह, गांव बिरोहड, जिला झज्जर।
17. सिपाही ऋषिपाल, गांव मटिन्दु, जिला सोनीपत।
18. सिपाही हरदीप सिंह, गांव शेखुपुरा, जिला करनाल।
19. सिपाही राजेश कुमार, गांव ललित खेड़ा, जिला जीन्द।
20. सिपाही नेतशम, गांव मकराना, जिला भिवानी।
21. सिपाही नरेन्द्र शर्मा, गांव रावलधी, जिला भिवानी।
22. सिपाही सुरेश कुमार, गांव भीमड बडेसरा, जिला भिवानी।
23. सिपाही हरिसंकर, गांव नौरंगाबाद, जिला भिवानी।
24. सिपाही मनजीत, गांव बेरला, जिला भिवानी।

यह सदन इन महान् वीरों की शहादत पर इन्हें शत शत नमन करता है और इनके शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

### रेल बम विस्फोट में मारे गए लोग

यह सदन 18 फरवरी, 2007 को पानीपत के पास 'समझौता एक्सप्रेस' रेलगाड़ी में हुए बम विस्फोटों में मारे गये निर्दोष लोगों के आकस्मिक और दुःखद निधन पर गहरा शोक प्रकट करता है। यह एक शर्मनाक एवं घोर अपराध तथा मानवता पर हमला था।

यह सदन आतंकवादियों के इस जघन्य कृत्य की कड़ी निंदा करता है और शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

#### यह सदन

हरियाणा विधान सभा के अध्यक्ष डॉ० रघुवीर सिंह कादियान के चाचा श्री केहरी सिंह, केन्द्रीय राज्य मंत्री कुमारी शैलजा के ताऊ श्री बिच्छा राम, सांसद श्री किशन सिंह सांगवान की माता श्रीमती भवानी देवी, हरियाणा विधान सभा की सदस्या श्रीमती शकुन्तला मगवाड़िया के पति श्री पूर्ण मल मगवाड़िया, हरियाणा विधान सभा के सदस्य तथा हरियाणा राज्य कृषि विपणन बोर्ड के अध्यक्ष श्री शादी लाल बत्रा की माता श्रीमती सुहागवन्ती तथा हरियाणा विधान सभा के सदस्य श्री राम किशन चौजी के चाचा श्री रामफल के दुःखद निधन पर गहरा शोक प्रकट करता है।

यह सदन दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

परिवहन मंत्री (श्री रणदीप सिंह सुरजेवाला) : अध्यक्ष महोदय, माननीय मुख्य मंत्री जी ने जो शोक प्रस्ताव प्रस्तुत किये हैं, मैं उनमें एक नाम जोड़ना चाहता हूँ। चौधरी प्रेम सिंह कादियान, गांव दुष्कलधन भाजरा, जिला झज्जर के निवासी थे। वे आपके चाचा श्री भी थे श्री कादियान एक धरिष्ठ अधिवक्ता थे तथा मेरे पड़ोसी थे। दिनांक 1-8-2006 को उनका निधन हो गया था। वे को-ऑपरेटिव सेंक्टर के साथ जुड़े हुए थे तथा एक विधि विशेषज्ञ थे। मैं प्रस्ताव करता हूँ कि उनका नाम भी इन शोक प्रस्तावों की सूची में जोड़ लिया जाये।

श्री भूपेन्द्र सिंह हुड्डा : अध्यक्ष महोदय, इस सूची में यदि कोई नाम जुड़ने से रह गया है और कोई भी साथी उसका प्रस्ताव करता है तो उस नाम को इस सूची में जोड़ लिया जाये।

श्री कै० एल० शर्मा (शाहबाद) : अध्यक्ष महोदय, श्री घनश्याम दास एक स्वतन्त्रता सेनानी थे। वे वार्ड नं. 9 शाहबाद मारकण्डा के रहने वाले थे। उनका निधन हो गया है, उनका नाम भी इस सूची में जोड़ लिया जाए। अध्यक्ष महोदय, उसके साथ ही श्री बाबू राम जी C/O श्री रणजीत सिंह, भैन बाजार, शाहबाद मारकण्डा का भी निधन हो गया है। वे एक स्वतन्त्रता सेनानी तथा धरिष्ठ पत्रकार थे उनका निधन हो गया है उनका नाम भी इस शोक प्रस्तावों की सूची में जोड़ लिया जाए।

श्री अध्यक्ष : ठीक है, आप उनका नाम लिख कर भिजवा देना उनका नाम इन शोक प्रस्ताव की सूची में शामिल कर लिया जाएगा।

श्री ओम प्रकाश चौटाला (रोड़ी) : अध्यक्ष महोदय, इस सदन के रहे कुछ सम्मानित सदस्य, लोक सभा और राज्य सभा के सदस्य जो हरियाणा प्रदेश से सम्बन्ध रखते थे वे आज हम सब को छोड़ कर चले गए हैं। श्री सुजान सिंह, संसद के सदस्य रहे, जिनकी योग्यता से प्रदेश के लोग बहुत लाभान्वित हुए थे, आज वे हमारे बीच में नहीं हैं। उनके निधन से देश एक अनुभवी सांसद एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्रीमती सुमित्रा महाजन जो राज्य सभा की सदस्य रही है, वे एक अच्छी समाज सेविका रही हैं। उनके निधन से देश एक योग्य सांसद की सेवाओं से वंचित हो गया है। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री हीरा नन्द आर्य, हरियाणा विधान सभा में मंत्री रहे और उनकी सेवाओं से प्रदेश को लोग बहुत ही लाभान्वित हुए थे। उनके निधन से प्रदेश के लोगों को बहुत नुकसान हुआ है। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, ठाकुर बीर सिंह, इस सदन के सदस्य और मंत्री भी रहे। बतौर मंत्री उन्होंने प्रदेश के लोगों की बहुत सेवा की और उनकी सेवाओं से प्रदेश के लोग बहुत लाभान्वित हुए हैं। आज वे हमारे बीच में नहीं हैं। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री देस राज जो इस सदन के सदस्य और मंत्री भी रहे वे आज हमारे बीच में नहीं रहे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री रिसाल सिंह जो इस सदन के सदस्य रहे और बतौर मंत्री उन्होंने लोगों की बहुत सेवा की। वे एक ईमानदार, योग्य और अनुभवी सदस्य थे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री इन्द्र सिंह मलिक, पंजाब प्रदेश से सम्बन्ध रखते थे। बाद में यह पंजाब प्रदेश पंजाब में भर्ज हो गया था। आज वे हमारे बीच में नहीं रहे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, मास्टर शिव प्रसाद ईमानदार और योग्य प्रशासक रहे और वे विधान सभा के सदस्य भी रहे। आज वे हमारे बीच में नहीं रहे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री वृज लाल गोदारा इस विधान सभा के सदस्य रहे हैं। वे मेरे अपने गांव के थे। उन्होंने एक अच्छे अनुभवी व्यक्तित्व के साथ प्रदेश के लोगों की सेवा की थी। आज वे भी हमारे बीच में नहीं रहे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री गुलाब सिंह जैन एक योग्य वकील थे और इन्कम टैक्स के मामलों में वे बिने थुने वकीलों में गिने जाते थे। वे इस सदन के सदस्य भी रहे। आज वे हमारे बीच में नहीं रहे। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री रघुनाथ गोयल, एक योग्य और ईमानदार समाज सेवक थे। वे तीन बार इस सदन के सदस्य रहे हैं। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, श्री मनीराम रुपावास भी इस सदन के सदस्य रहे और वे आज हमारे बीच में नहीं रहे। उनके नहीं होने से प्रदेश के लोगों को बहुत दुख है। मैं अपनी तरफ से तथा अपनी पार्टी की तरफ से दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, आज इस देश के स्वतन्त्रता सेनानी जिनका इस देश की जंगे आजादी में बहुत बड़ा हिस्सा रहा है। उन में से कुछ स्वतन्त्रता सेनानी हमारे बीच में नहीं रहे हैं। उनके नाम इस प्रकार हैं :- श्री रामजस खोड, गांव दडवा, जिला सिरसा, श्री सुरजमल शादी, गांव बख्तरखेड़ा, जिला जीन्द, श्री दीप चन्द, गांव झोझूखुर्द, जिला भिवानी, श्री शीश राम, गांव मांडौली, जिला झज्जर, श्री छोटन सिंह, गांव गद्दी खेड़ी, जिला रोहतक, श्री मक्खन लाल, गांव कारुवास, जिला रेवाड़ी, श्री नेकी राम, गांव गोपी, जिला भिवानी, श्री रामजीलाल, गांव आधमपुर डादी, जिला भिवानी, श्री मंगतराम, गांव कटेसरा, जिला रोहतक, श्री सरदारा सिंह, गांव खेड़ीबर्की, जिला हिसार, श्री रणबीर सिंह, गांव बुढपुर, जिला रेवाड़ी, श्री बंता सिंह, गांव नया दीधाना, जिला कुरुक्षेत्र, श्री कृष्ण लाल मनोचा, पानीपत, श्री जय करण सिहाग, गांव चौधारा, जिला फतेहाबाद, श्री देशराज, गांव मदीना, जिला रोहतक, श्री जीया राम, गांव बहरमपुर, जिला रिवाड़ी, श्री राम, गांव आसरा का माजरा, जिला रिवाड़ी, श्री प्रेम सिंह, रोहतक, श्री मनीराम गोदारा, गांव खेरमपुरस जिला हिसार, श्री जीसुखराम, गांव आदमपुर, जिला भिवानी, श्री सरदार सिंह, गांव गिन्दोखर, जिला रेवाड़ी, श्री जगदीश मलिक, रोहतक, श्री सुलतान सिंह, गुडगांव, श्री जगराम, गांव घोषगढ, जिला गुडगांव, श्री नान्हड सिंह, गांव गोकलगढ, जिला रेवाड़ी, श्री कर्म सिंह, करनाल, श्री छतर पाल सिंह, गांव फुलवाड़ी, जिला फरीदाबाद। अध्यक्ष महोदय, इन लोगों की देश की जंगे आजादी में अहम भूमिका रही है लेकिन आज वे हमारे बीच में नहीं रहे हैं। अध्यक्ष महोदय, मैं इन महान् स्वतंत्रता सेनानियों को शत-शत नमन करता हूँ और अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, हरियाणा प्रदेश के वीर सैनिकों की देश की सीमा के प्रहरी के तौर पर अहम भूमिका रही है लेकिन आज इनमें से कुछ हमारे बीच में नहीं रहे हैं। इनके नाम हैं -

कर्नल विजय पाल सिवाथ, गांव पथरावा, जिला महेन्द्रगढ़, सुबेदार दिलबाग सिंह, गांव राजपुरा शंभू, जिला जीन्द, नायब सुबेदार रामफल रानी, गांव सैनीपुरा, जिला हिसार, नायब सुबेदार मनी राम, कुहाड़, जिला भिवानी, लांस नायक सुनील कुमार, गांव मकडौली खर्द, जिला रोहतक, नायक सतीश कुमार, गांव दिनोद, जिला भिवानी, नायक बिजेन्द्र सिंह, सोनीपत, हवलदार सतबीर सिंह, गांव चेलावास, जिला महेन्द्रगढ़, हवलदार अजीत सिंह, गांव झासवा, जिला झज्जर, हवलदार जय किशन, झज्जर, हवलदार महादेव, गांव कोटिया, जिला महेन्द्रगढ़, हवलदार सुभाष चन्द्र, गांव बवानी खेड़ा, जिला भिवानी, हवलदार कर्ण सिंह, गांव जशौर खेड़ी, जिला झज्जर, हवलदार जयराम सिंह, गांव झंडौला, जिला कुश्क्षेत्र, सिपाही राम मेहर, गांव बराह खुर्द, जीन्द, सिपाही जसवन्त सिंह, गांव बिरोहड़, जिला झज्जर, सिपाही ऋषिपाल, गांव मटिन्डू, जिला सोनीपत, सिपाही हरदीप सिंह, गांव शेखुपुरा, जिला करनाल, सिपाही राजेश कुमार, गांव ललित खेड़ा, जिला जीन्द, सिपाही भैतराम, गांव भकराना, जिला भिवानी, सिपाही नरेन्द्र शर्मा, गांव रावलधी, जिला भिवानी, सिपाही सुरेश कुमार, गांव नीमड बडेसरा, जिला भिवानी, सिपाही हरिशंकर, गांव नौरंगाबाद, जिला भिवानी, सिपाही मनजीत, गांव बेरला, जिला भिवानी। अध्यक्ष महोदय, ये आज हमारे बीच में नहीं रहे हैं। अध्यक्ष महोदय, मैं अपनी तरफ से और अपनी पार्टी की तरफ से इन महान् वीरों की शहादत पर इन्हे शत-शत नमन करता हूँ तथा इन दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, मैं 18 फरवरी, 2007 को पानीपत के पास समझौता एक्सप्रेस रेलगाड़ी में हुए बम विस्फोट में मारे गये निर्दोष लोगों के आकस्मिक और दुःखद निधन पर गहरा शोक प्रकट करता हूँ। इस दुर्घटना में मासूम लोगों की जाने वाली गयीं। आज ये हमारे बीच में नहीं रहे हैं। कुछ आपराधिक प्रवृत्ति के आतंकवादियों ने यह कारनामा किया है। इस फायरतापूर्ण और बर्बरतापूर्ण कांड की पूरा राष्ट्र भिन्धा करता है। यह एक शर्मनाक एवं घोर अपराध तथा मानवता पर हमला था। मैं अपनी और अपनी पार्टी की तरफ से आतंकवादियों के इस जघन्य कृत्य की कड़ी भिन्धा करता हूँ और शोक संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, मैं अपनी और अपनी पार्टी की तरफ से हरियाणा विधान सभा के अध्यक्ष डा. रघुवीर सिंह कादियान के चाचा श्री केहरी सिंह, केन्द्रीय राज्य मंत्री कुमारी शैलजा के ताऊ श्री बिच्छा राम, सांसद श्री किशन सिंह सांगवान की माता श्रीमती भवानी देवी, हरियाणा विधान सभा की सदस्या श्रीमती शकुन्तला मगवाड़िया के पति श्री पूर्ण मल मगवाड़िया, हरियाणा विधान सभा के सदस्य तथा हरियाणा राज्य कृषि विपणन बोर्ड के अध्यक्ष श्री शादी लाल बत्रा की माता श्रीमती सुहागवन्ती तथा हरियाणा विधान सभा के सदस्य श्री राम किशन फौजी के चाचा श्री रामफल के दुःखद निधन पर भी गहरा शोक प्रकट करता हूँ। मैं अपनी और अपनी पार्टी की तरफ से दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

श्री रामकुमार गौतम (नारनौद) : अध्यक्ष महोदय, मैं चौधरी सुजान सिंह, मूलपूर्व सांसद श्रीमती सुमित्रा महाजन, सांसद, श्री हीरानन्द आर्य, मूलपूर्व मंत्री, टाकुर धीर सिंह, मूलपूर्व मंत्री, श्री देवराज, मूलपूर्व मंत्री, श्री रिसाल सिंह, मूलपूर्व मंत्री श्री इन्द्र सिंह मलिक, पेंसु के मूलपूर्व उध मंत्री, मास्टर शिव प्रसाद, मूलपूर्व सदस्य, श्री बृजलाल गोदारा, मूलपूर्व सदस्य,



[श्री रामकुमार गौतम ]

श्री गुलाब सिंह जैन, भूतपूर्व सदस्य, श्री रघुनाथ गोयल, भूतपूर्व सदस्य श्री मनीराम रूपावास, भूतपूर्व सदस्य, हरियाणा के स्वतंत्रता सेनानी, हरियाणा के शहीद, रेलगाड़ी बम विस्फोटों के शिकार तथा अन्य जो भी स्वर्ग सिंघार गए हैं, के दुःखद निधन पर अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, मैं इन सबको तो नहीं जानता लेकिन ये अच्छे लोग थे। इनके बारे में मुख्यमंत्री जी ने भी पढ़कर सुनाया है। श्रीमती सुमित्रा महाजन हिसार शहर की थीं। वे बहुत ही नेक औरत थीं। राजनीति में पता नहीं इन्सान को कहाँ-कहाँ जाना पड़ता है लेकिन बेसिकली वे बहुत ही नेक औरत थीं। मुझे उनके निधन पर बहुत दुःख है। उनके अचानक चले जाने का मुझे बहुत दुःख है और उनके हर्बैंड भी इसी तरह चले गये थे। वे भी नेक इंसान थे। श्री हीरा नन्द आर्य हरियाणा के भूतपूर्व मंत्री के दुःखद निधन पर भी मैं अपनी तरफ से व अपनी पार्टी की तरफ से गहरा शोक प्रकट करता हूँ। इसी तरह से ठाकुर बीर सिंह जी भी बड़े ही संघर्षशील और नेक इंसान थे। उनके चले जाने का भी मुझे व मेरी पार्टी को बहुत दुःख है। श्री देस राज को भी मैं जानता था। वे भी बड़े ही नेक इंसान थे। श्री रिसाल सिंह हरियाणा के भूतपूर्व राज्य मंत्री का भी निधन हुआ है मैं उनके निधन पर भी गहरा शोक प्रकट करता हूँ। श्री इन्द्र सिंह मलिक के निधन पर भी मैं गहरा शोक प्रकट करता हूँ। श्री बृज लाल गोदारा के निधन पर भी मैं गहरा शोक प्रकट करता हूँ। इसी तरह मास्टर शिव प्रसाद जी जैसे व्यक्ति आज के युग में बहुत ही कम पोलिटीशियन होते हैं। वे एम.एल.ए. रहते हुए भी अपनी चाय की दुकान पर बैठते थे। वे बड़ी ही नेक नीयत के इंसान थे, बड़े ही ईमानदार व्यक्तित्व के धनी थे। श्री गुलाब सिंह जैन बड़े ही तगड़े वकील थे। वे इकम टैक्स के वकील थे। मैं भी उनको जानता था। मैं इन सभी के परिवारों के प्रति गहरा दुःख प्रकट करता हूँ और इनके शोक संतप्त परिवारों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। इसके अलावा हरियाणा के स्वतंत्रता सेनानी जिनके नाम अभी दो बार इस सदन में लिए जा चुके हैं। स्वतंत्रता सेनानी हमारे देश की ही नहीं वरन् हर देश की धरोहर होते हैं। इनका हम पर बहुत बड़ा अहसान होता है। मैं अपनी तरफ से व अपनी पार्टी की तरफ से इन सभी स्वतंत्रता सेनानियों के दुःखद निधन पर गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी प्रकार से हरियाणा के शहीदों के नाम भी इस हाउस में लिए जा चुके हैं। मैं इन सभी के निधन पर गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। समझौता ऐक्सप्रेस रेलगाड़ी में जो बम विस्फोट हुआ उसमें जो बेकसूर लोग मारे गए उनके निधन पर भी मैं अपनी तरफ से व अपनी पार्टी की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ।

अध्यक्ष महोदय, आपके चाचा जी चौधरी केहर सिंह जी और कुमारी शैलजा के ताऊ जी विष्णु राम जी और हमारी पार्टी के संसद सदस्य श्री किशन सिंह सांगवान जी की माताजी श्रीमती भवानी देवी व हमारी साथी सदस्य श्रीमती शकुंतला भगवाडिया के पति के निधन पर भी मैं गहरा शोक प्रकट करता हूँ। बहन शकुंतला भगवाडिया जी के पति के निधन के बारे में तो मुझे पता ही नहीं चला कि कब उनका देहान्त हुआ। श्री शादी लाल बत्रा जी की माता जी श्रीमती सुहागवती जी के निधन पर भी मैं अपनी तरफ से व अपनी पार्टी की तरफ से गहरा शोक प्रकट

करता हूँ। उन्होंने 100 वर्ष से अधिक की आयु हासिल की। वे बड़ी ही नेक महिला थीं। इसी तरह श्री राम किशन फौजी के चाचा श्री रामफल के दुःखद निधन पर भी मैं अपनी तरफ से व अपनी पार्टी के सदस्यों की तरफ से शोक प्रकट करता हूँ। अभी हमारे मुख्यमंत्री जी ने व श्री रणधीर सिंह सुरजेवाला जी ने जो नाम इस शोक प्रस्ताव में शामिल करवाए उन सभी के शोक संतप्त परिवारों के सदस्यों के प्रति भी मैं हार्दिक संवेदना प्रकट करता हूँ।

**श्री राधे श्याम शर्मा अमर (नारनौल) :** आदरणीय अध्यक्ष महोदय, हमारे सदन के बहुत ही मान सम्मान के योग्य पूर्व सदस्यगणों, मंत्रीगणों का निधन और लोकसभा के पूर्व सदस्यों व राज्यसभा के सदस्यों का जो दुःखद निधन हुआ उसके प्रति मैं अपनी तरफ से व अपने अन्य सदस्यों की तरफ से शोक व हार्दिक संवेदना प्रकट करता हूँ और अपने श्रद्धा सुमन अर्पित करता हूँ। माननीय मुख्यमंत्री जी ने अमर शहीदों के नाम पढ़कर सुनाए, उन शहीदों के जिनके कारण हम आजाद हैं उन सभी शहीदों को अपने श्रद्धासुमन अर्पित करता हूँ। पानीपत में जो समझौता ऐक्सप्रेस ट्रेन में आतंकवादी हमला हुआ वह निंदनीय है और इस कायरता पूर्ण हमले की हम सब निन्दा करते हैं और उस हमले में मारे गए लोगों के शोक संतप्त परिवारों के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। आपके चाचा श्री केहरी सिंह, केन्द्रीय राज्य मंत्री कुमारी शैलजा के ताऊ श्री बिच्छा राम, सांसद श्री किशन सिंह सांगवान की माता श्रीमती भवानी देवी, हरियाणा विधान सभा की सदस्या श्रीमती शकुन्तला भगवाड़िया के पति श्री पूर्ण भल भगवाड़िया, हरियाणा विधान सभा के सदस्य तथा हरियाणा राज्य कृषि विपणन बोर्ड के अध्यक्ष श्री शादी लाल बत्रा की माता श्रीमती सुहागवन्ती तथा हरियाणा विधान सभा के सदस्य श्री राम किशन फौजी के चाचा श्री रामफल के असामयिक दुःखद निधन पर संवेदना प्रकट करता हूँ और दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ और अपने श्रद्धा सुमन अर्पित करता हूँ।

**श्री अध्यक्ष :** माननीय सदस्यगण, मुख्यमंत्री महोदय ने जो शोक प्रस्ताव सदन में रखा है और दिवंगत आत्माओं के प्रति माननीय सदस्यगणों ने जो विचार प्रकट किये हैं, मैं भी अपने आप को उनकी भावनाओं के साथ जोड़ता हूँ। पिछले सेशन और इस सेशन के बीच में हमारे बीच से कई महान विभूतियाँ चली गई हैं। सबसे पहले में राज्यसभा के दो भूतपूर्व सदस्यों श्री सुजान सिंह तथा श्रीमती सुमित्रा महाजन के दुःखद निधन पर अपना गहरा शोक प्रकट करता हूँ। श्री सुजान सिंह मालदीव में भारतीय राजदूत भी रहे और श्रीमती सुमित्रा महाजन राज्यसभा की सदस्या थीं। इन दोनों नेताओं ने देश की अभूतपूर्व सेवा की।

हरियाणा के भूतपूर्व मंत्री श्री हीरा नन्द आर्य, ठाकुर बीर सिंह, श्री देस राज और श्री रिसाल सिंह के दुःखद निधन पर भी मुझे गहरा शोक है। श्री हीरा नन्द आर्य बार बार इस सदन के सदस्य चुने गये और तीन बार मंत्री रहे। उनकी सामाजिक सेवा भुलाई नहीं जा सकती। श्री बीर सिंह 1977 में विधान सभा के लिए चुने गये थे और 1978 से 1982 तक वे मंत्री रहे। वे एक कर्मठ समाजसेवी थे। श्री देसराज 1987 में इस सदन में चुन कर आये थे और 1990-91 में वह राज्यमंत्री रहे। समाज के कमजोर वर्गों के उत्थान में उनका काफी योगदान रहा। श्री रिसाल सिंह विधान सभा के लिए दो बार चुने गये और 2000 से 2005 तक वे राज्यमंत्री रहे। गरीबों और वसंतों की उन्नति के लिए वे हमेशा प्रयासरत रहते थे। श्री इंद्र सिंह मलिक पैम्बू में उष मंत्री रहे। इनके निधन पर भी मुझे दुःख है। हरियाणा विधान सभा के भूतपूर्व सदस्य मास्टर शिव

[श्री अध्यक्ष ]

प्रसाद, श्री बृज लाल गोदारा, श्री गुलाब सिंह जैन, श्री रघुनाथ गोयल और श्री मनी राम रूपावास के निधन पर भी मैं अपना गहरा शोक प्रकट करता हूँ। मास्टर शिव प्रसाद तीन बार इस सदन के लिए चुने गये। वे अपने सादे जीवन और हल्के के लोगों की सेवा के लिए मलीभाति जाने वाले थे। श्री बृज लाल गोदारा 1972 में विधान सभा के लिए चुने गये। उन्होंने एक विधायक के तौर पर प्रदेश के लोगों की अच्छे ढंग से सेवा की। श्री गुलाब सिंह जैन भी 1972 में इस सदन के लिए चुने गये थे। वे एक निष्ठावान सामाजिक कार्यकर्ता थे। श्री रघुनाथ गोयल 1977 में विधान सभा के लिए चुने गये थे। वे एक सादा जीवन ब्यतीत करने वाले व्यक्ति थे। श्री मनी राम रूपावास जनकल्याण के लिए हमेशा तत्पर रहते थे। वे 1977 में इस सदन के लिए निर्वाचित हुए थे और विधायक के तौर पर प्रदेश के लोगों की सेवा की।

मैं, हरियाणा के उन सभी स्वतन्त्रता सेनानियों के निधन पर गहरा शोक प्रकट करता हूँ जिनका नाम मुख्यमंत्री महोदय ने अपने शोक प्रस्ताव में लिया है। हम सभी स्वतन्त्रता सेनानियों की कुर्बानी को भूल नहीं सकते और किसी भी देश की प्रगति की नींव स्वतन्त्रता सेनानियों की कुर्बानी पर ही टिकी होती है और इसी भावना से प्रेरित होकर हम सभी देश की उन्नति के लिए कार्य करते हैं। देश की सीमाओं की रक्षा करते हुए जिन शहीदों ने अपनी जान गंवा दी मैं उन सभी शहीदों को कोटि-कोटि प्रणाम करता हूँ और इन सभी वीर सैनिकों के निधन पर अपना गहरा शोक प्रकट करता हूँ।

18 फरवरी, 2007 को पानीपत के सिवाह गांव के पास समझौता एक्सप्रेस रेलगाड़ी में धम विस्फोट के कारण मारे गये निर्दोष लोगों के निधन पर भी मुझे गहरा शोक है। आतंकवादी गतिविधियों के कारण इन लोगों को अपनी जान गंवानी पड़ी। ऐसे समाज विरोधी तत्वों की जिलनी भी निंदा की जाये उतनी कम है।

केन्द्रीय राज्यमंत्री कुमारी शैलजा के ताऊ श्री बिच्छा राम, सांसद श्री किशन सिंह सांगवान की भाता श्रीमती भवानी देवी, हरियाणा विधान सभा की सदस्य श्रीमती शकुन्तला भगवाडिया के पति श्री पूर्ण मल भगवाडिया, हरियाणा विधान सभा के सदस्य तथा हरियाणा राज्य कृषि विपणन बोर्ड के अध्यक्ष श्री शादी लाल बत्रा की माता श्रीमती सुहागवन्ती तथा हरियाणा विधान सभा के सदस्य श्री राम किशन फौजी के चाचा श्री रामफल के दुखद निधन पर मैं गहरा शोक प्रकट करता हूँ।

यह सदन दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

मैं परमपिता परमात्मा से दिवंगत आत्माओं को शांति प्रदान करने की प्रार्थना करता हूँ। शोक संतप्त परिवारों तक इस सदन की संवेदना पहुंचा दी जायेगी। अब मैं दिवंगत आत्माओं के सम्मान में उन्हें श्रद्धाजलि देने के लिए दो मिनट का मौन धारण करने के लिये इस सदन के सभी सदस्यों को खड़ा होने के लिए अनुरोध करता हूँ।

(इस समय सदन के सदस्यों ने सभी दिवंगत आत्माओं के सम्मान में खड़े होकर दो मिनट का मौन धारण किया।)

**घोषणाएं—**

(क) अध्यक्ष द्वारा —

(i) चेयरपर्सनज के नामों की सूची

**Mr. Speaker :** Hon'ble Members, under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, I nominate the following Members to serve on the panel of Chairpersons :—

1. Shri Balbir Pal Shah, M.L.A.
2. Shri Anand Singh Dangi, M.L.A.
3. I.G. Sher Singh, M.L.A.
4. Dr. Sushil Indora, M.L.A.

(ii) अनुपस्थिति संबंधी सूचना

**Mr. Speaker :** Hon'ble Members, I have received a letter dated 8th March, 2007 from Smt. Kiran Chaudhary, Minister of State for Forests and Tourism, which reads as under :—

"I am going to abroad on official tour from 6th March, 2007 to 20th March, 2007. The Haryana Vidhan Sabha Budget Session is commencing from 9th March, 2007. I am unable to attend the Budget Session from 9th March, 2007 to 16th March, 2007. Kindly excuse my absence from the House for the period".

**Mr. Speaker :** Question is --

That permission for leave of absence from the House from 9th March, 2007 to 16th March, 2007 be granted.

**Voices :** Yes, Yes.

*The Motion was carried.*

(ख) सचिव द्वारा--

राष्ट्रपति/राज्यपाल द्वारा अनुमति दिए गए बिलों सम्बन्धी

श्री अध्यक्ष : मैम्बर साहेबान, अथ सैक्रेट्री साहब अनाऊंसमेंट करेंगे।

सचिव : मैं उन विधेयकों को दर्शाने वाला विवरण, जो हरियाणा विधान सभा में अपने मार्च, 2006 तथा सितम्बर, 2006 में हुए सत्रों में पारित किए थे तथा जिन पर राष्ट्रपति/राज्यपाल महोदय ने अनुमति दे दी है, सादर सदन की मेज पर रखता हूँ :--

**March Session, 2006**

The Haryana Municipal Corporation (Amendment) Bill, 2006 .

**September Session, 2006**

1. The Haryana Panchayati Raj (Amendment) Bill, 2006
2. Bhagat Phool Singh Mahila Vishwavidyala Khanpur Kalan Bill, 2006.

3. The Haryana Private Universities Bill, 2006.
4. The Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill, 2006.
5. The Haryana Appropriation (No. 3) Bill, 2006.
6. The Haryana Appropriation (No. 4) Bill, 2006.
7. Deen Bandhu Chhotu Ram University of Science and Technology Murthal Bill, 2006.
8. The Haryana Municipal (Second Amendment) Bill, 2006.
9. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2006.
10. The Haryana Value Added Tax (Amendment) Bill, 2006.

#### बिजनेस एडवाइजरी कमेटी की पहली रिपोर्ट पेश करना

**Mr. Speaker :** Hon'ble Members, Now I report the time table of various business fixed by the Business Advisory Committee.

The Committee met at 11.00 A.M. on Friday, the 9th March, 2007 in the Chamber of the Hon'ble Speaker.

The Committee recommends that unless the Speaker otherwise directs the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 9.30 A.M. and adjourn at 1.30 P.M. without question being put.

On Friday, the 9th March, 2007, the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

On Friday, the 23rd March, 2007, the Assembly shall meet at 9.30 A.M. and adjourn after the conclusion of Business entered in the list of Business.

The Committee after some discussion, further recommends that the business on 9th, 12th to 16th and 19th to 23rd March, 2007 be transacted by the Sabha as under :—

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| <p>The House will meet immediately half an Hour after the conclusion of the Governor's Address on the 9th March, 2007.</p> | <ol style="list-style-type: none"> <li>1. Laying a copy of the Governor's Address on the Table of the House</li> <li>2. Obituary References.</li> <li>3. Presentation and adoption of First Report of the Business Advisory Committee.</li> <li>4. Papers to be laid/re-laid on the Table of the House.</li> </ol> |
|--|--|

Saturday, the 10th March, 2007	Holiday
Sunday, the 11th March, 2007	Holiday
Monday, the 12th March, 2007 (2.00 P.M.)	1. Question Hour. 2. Discussion on Governor's Address
Tuesday, the 13th March, 2007 (9.30 A.M.)	1. Question Hour. 2. Motion under Rule-121. 3. Resumption of Discussion on Governor's Address.
Wednesday, the 14th March, 2007 (9.30 A.M.)	1. Question Hour. 2. Presentation of Reports of Assembly Committees. 3. Resumption of Discussion on Governor's Address and Voting on motion of thanks. 4. Presentation, Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2006-2007 and the Report of the Estimates Committee thereon.
Thursday, the 15th March, 2007 (9.30 A.M.)	1. Questions Hours. 2. Non-Official Business.
Friday, the 16th March, 2007 (9.30 A.M.)	1. Questions Hour. 2. Presentation of Budget Estimates for the year 2007-08.
Saturday, the 17th March, 2007	Holiday
Sunday, the 18th March, 2007	Holiday
Monday, the 19th March, 2007 (2.00 P.M.)	1. Questions Hour. 2. Papers to be laid, if any. 3. Legislative Business. 4. General discussion on Budget Estimates for the year 2007-08.
Tuesday, the 20th March, 2007 (9.30 A.M.)	1. Questions Hour. 2. Legislative Business.

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|  | 3. Resumption of discussion on Budget Estimates for the year 2007-08.  |
| Wednesday, the 21st March, 2007<br>(9.30 A.M.) | 1. Questions Hour.<br>2. Legislative Business.<br>3. Resumption of discussion on Budget Estimates for the year 2007-2008 and reply by the Finance Minister thereon.<br>4. Discussion and Voting on demands for Grants on Budget Estimates for the year 2007-2008.  |
| Thursday, the 22nd March, 2007<br>(9.30 A.M.)  | 1. Questions Hour.<br>2. Non-official Business.  |
| Friday, the 23rd March, 2007<br>(9.30 A.M.)    | 1. Questions Hour.<br>2. Motion under Rule-15 regarding Non-stop sitting.<br>3. Motion under Rule-16 regarding adjournment of the Sabha <i>sine die</i> .<br>4. Presentation of Reports of Assembly Committees.<br>5. The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2006-2007.<br>6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2007-2008.<br>7. Legislative Business.<br>8. Any other Business. |

Now, the Parliamentary Affairs Minister will move the motion that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

**Transport Minister (Shri Randeep Singh Surjewala) :** Sir, I beg to Move ---

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

**Mr. Speaker :** Motion moved —

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

**Mr. Speaker :** Question is —

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

*The motion was carried.*

**सदन की मेज पर रखे गए/पुनः रखे गए कागज-पत्र**

**Mr. Speaker :** Now the Parliamentary Affairs Minister will lay/re-lay papers on the Table of the House.

**Transport Minister (Shri Randeep Singh Surjewala) :** Sir, I beg to lay on the Table of the House —

The Haryana Development and Regulation of Urban Areas (Amendment) Ordinance, 2006 (Haryana Ordinance No. 5 of 2006)

The Haryana Local Area Development Tax (Amendment) Ordinance, 2007 (Haryana Ordinance No. 1 of 2007)

Sir, I also beg to lay on the Table of the House—

The Personnel Department Notification No. G.S.R. 9/Const./Art. 320/2006, dated the 25th May, 2006, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2006, as required under Article 320(5) of the Constitution of India.

Sir, I also beg to re-lay on the Table of the House—

A copy of the Notification No. 282/HR/2006, dated the 30th October, 2006, containing the Delimitation Commission Order No. 31 alongwith Corrigendum dated 11th November, 2006, regarding the delimitation of Parliamentary and Assembly Constituencies in the State of Haryana, as required under section 10(3) of the Delimitation Act, 2002.

A copy of the Notification No. 282/HR/2007, dated the 15th February 2007, containing the Delimitation Commission Order No. regarding the delimitation of Parliamentary and Assembly Constituencies in the State of Haryana, as required under section 10(3) of the Delimitation Act, 2002.

The Town & Country Planning Department Notification No. DS-II-06/29996, dated the 4th December, 2006, regarding the Haryana Development and Regulation of Urban Areas (First Amendment) Rules, 2006, as required under section 24(3) of the Haryana Development and Regulation of Urban Areas Act, 1975.



The Education Department Notification No. S.O. No. 3/HA 12/1999/S.24/2007, dated the 19th January, 2007, regarding the Haryana School Education (Amendment) Rules, 2007, as required under section 24(3) of the Haryana School Education Act, 1995.

The Re-Revised Explanatory Memorandum as Action Taken on the Report of 2nd State Finance Commission Haryana (September, 2004) which was laid on the Table of the House on 19th December, 2005, as required under clause (4) of Article 243-1 of the Constitution of India.

The Annual Report 2005-06 (16-1-2006 to 31-3-2006) Lokayukta, Haryana, as required under section 17(4) of the Haryana Lokayukta Act, 2002.

The Annual Accounts of the Haryana Khadi And Gramodyog Board for the year 2002-2003, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

The Audit Report of the Haryana Labour Welfare Board for the year 2002-2003, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

The Audit Report of the Haryana Labour Welfare Board for the year 2003-2004, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

The Audit Report of the Haryana Labour Welfare Board for the year 2004-2005, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

The 32nd Annual Report of the Haryana Seeds Development Corporation Ltd. for the year 2005-2006, as required under section 619-A (3) (b) of the Companies Act 1956.

The Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2002-2003, as required under section 34(5) of the Haryana and Punjab Agricultural Universities Act, 1970.

The Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2003-2004, as required under section 34(5) of the Haryana and Punjab Agricultural Universities Act, 1970.

The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2003-2004, as required under section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970.

The Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2004-2005, as required under section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970.

The 6th Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2004-2005, as required under section 619-A(3)(b) of the Companies Act 1956.

The 6th Annual Report of the Dakshin Haryana Bijli Vitran Nigam Limited for the year 2004-2005, as required under section 619-A(3)(b) of the Companies Act 1956.

The 38th Annual Report & Accounts of Haryana Agro Industries Corporation Limited Chandigarh for the year 2004-2005, as required under section 619-A(3)(b) of the Companies Act, 1956.

The Finance Accounts of the Government of Haryana for the year 2005-2006 in pursuance of the provisions of Clause (2) of the Article of 151 of the Constitution of India.

The Appropriation Accounts of the Government of Haryana for the year 2005-2006 in pursuance of the provisions of Clause (2) of the Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**Mr. Speaker :** Now, the House stands adjourned till 2.00 P.M. on Monday, the 12th March, 2007.

**16.28 Hrs** (The Sabha then \*adjourned till 2.00 P.M. on Monday, the 12th March, 2007.

